# HARYANA VIDHAN SABHA

# **COMMITTEE ON ESTIMATES**

[2017-2018]

(FORTY SIXTH REPORT)

ON THE

# **BUDGET ESTIMATES**

FOR 2016-2017

# INDUSTRIES & COMMERCE DEPARTMENT



(Presented to the House on 1973 2018)
HARYANA VIDHAN SABHA SECRETARIAT,
CHANDIGARH
2018

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# COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2017-2018)

### **CHAIRPERSON**

1 Smt Prem Lata MLA

### **MEMBERS**

***2	Shrı Jaı Parkash MLA	Member
3	Sardar Jaswinder Singh Sandhu MLA	Member
4	Shrı Udaı Bhan MLA	Member
*5	Shri Hari Chand Midha	Member
** 6	Smt Naina Singh Chautala MLA	Member
* ***7	Dr Abhe Singh Yadav	Member
8	Shri Bhagwan Dass Kabir Panthi MLA	Member
9	Shri Naresh Kaushik MLA	Member
10	Shri Lalit Nagar MLA	Member
***11	Shri Randhir Singh Kapriwas MLA	Member
** 12	Smt Seema Trikha MI A	Member

### SECRETARIAT

- 1 Shri R K Nandal Secretary
- 2 Shri Dinesh Kaushik Deputy Secretary

<sup>\*</sup> Shri Hari Chand Midha MLA resignation from the membership of the Committee was accepted by the Hon ble Speaker w e f 16<sup>th</sup> May 2017

<sup>\*\*</sup> Smt Naina Singh Chautala MLA nominated as a member of the Committee by the Hon ble Speaker wef 16<sup>th</sup> May 2017 for the remaining period of 2017-18 in place of Shri Hari Chand Midha MLA

<sup>\*\*\*</sup> Shri Jai Parkash MLA resignation from the membership of the Committee was accepted by the Hon ble Speaker w e f 25<sup>th</sup> May 2017

<sup>\*\*\*\*</sup> Shri Randhir Singh Kapriwas MLA nominated as a member of the Committee by the Honble Speaker w e f 8<sup>th</sup> June 2017 for the remaining period of 2017 18 in place of Shri Jai Parkash MLA

<sup>\*\*\*\*\*</sup> Dr Abhe singh Yadav MLA resignation from the membership of the Committee was accepted by the Hon ble Speaker w e f 25<sup>th</sup> July 2017

<sup>\*\* \*\*\*</sup> Smt Seema Trikha MLA nominated as a member of the Committee by the Hon ble Speaker w e f 25<sup>th</sup> July 2017 for the remaining period of 2017 18 in place of Dr Abhe singh Yadav MLA

### INTRODUCTION

- 1 I the Chairperson of the Committee on Estimates having been authorized by the Committee on this behalf signed this Report on the (i) Budget Estimates of the year 2016 2017 in respect of Industries & Commerce Department and (ii) Implementation of outstanding recommendations/ observations of the Committee
- A brief summary of the recommendations/observations of the Committee is given in Appendix 1 and 11 in respect of Industries & Commerce Department and Implementation of outstanding recommendations/observations respectively. The summary is not exhaustive and for full recommendations or observations of the Committee reference be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned
- 3 A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat
- The Committee are thankful to the Chief Secretary and other ACS and Principal Secretaries/Secretaries/representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee
- The Committee is also highly thankful and appreciates the working of the Secretary Deputy Secretary Branch Officials of the Haryana Vidhan Sabha Secretariat for their unstinted whole hearted co operation and assistance rendered by them

PREM LATA,
Chairperson
Committee on Estimates

The 26<sup>th</sup> February 2018

### REPORT

### Constitution of the Committee

The Committee on Estimates for the year 2017 2018 consisting of nine members was nominated by the Honble Speaker on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28<sup>th</sup> February 2017 and notified vide Haryana Vidhan Sabha Secretariat Notification No EC 1/2017 18/32 dated 25<sup>th</sup> April 2017

### Appointment of Chairperson

2 Smt Prem Lata M L A was appointed the Chairperson of the Committee

### Sittings

3 The Committee held/fixed 52 meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report

## Implementations/Recommendations

The Committee scrutinized the replies received from the Government in 4 connection with the outstanding recommendations/observations made in their reports for the year 1995 96 1996 97 1998 99 2000 01 2001 02 2003 04 2006 07 2008 09 2010 11 2011 12 2012 13 2013 14 2014 15 and 2016 17 pertaining to Public Health Engineering Health Mines & Geology Tourism Excise & Taxation Development & Panchayats Environment Development Industries & Commerce Welfare of SCs & BCs Tourism Excise & Taxation and Public Health Engineering Irrigation Health Environment Tourism and Health Departments The Committee dropped the recommendations/observations where it was satisfied with the action taken by the Government The observations of the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report

### Selection of Departments

5 The Committee Selected the following Departments with a view to scrutinize their Budget Estimates

### 2016 17

1 Industries & Commerce Department

### 2017 18

- 1 Education Department
- 2 Public Health Department
- 3 Sports & Youth Affairs Department
- 4 Town & Country Planning Department

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# Scrutiny/Framing of Questionnaire/Oral Examination

The Committee scrutinized the material and framed the questionnaire in respect of the Industries & Commerce Department for the year 2016 2017 and orally examined the representative of the Industries & Commerce Department

### Supplementary Estimates

The Committee also scrutinized the Supplementary Estimates of Haryana Government for the year 2017 2018 and examined the representative of the Finance Department as well as other Department concerned with the demands and also prepared their reports thereon for being presented to the Vidhan Sabha on the date fixed therefore

# General Observation – Finance Department

8 The Committee while scrutinizing the replies received from the Government relating to the Departments pending paragraphs of previous reports concerning these Departments have experienced that the replies there of are not being sent by some of the departments in time inspite of the instructions issued by the Government from time to time

The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Department so that replies are sent in time in order to streamline the functioning of the Committee

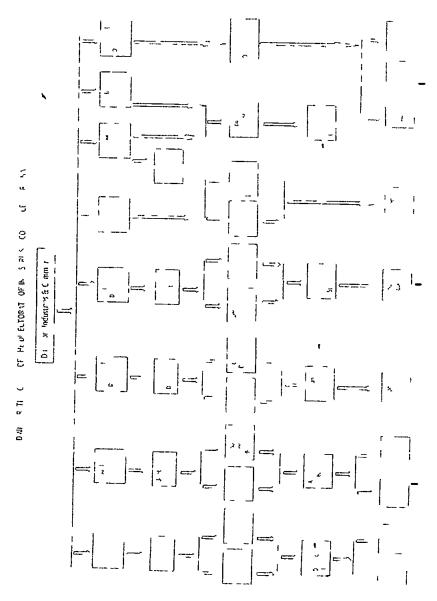
9 The Report of the Committee in respect of Industries & Commerce Department are in the following paras

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INDUSTRIES & COMMERCE DEPARTMENT

# 10 Organisation Set Up

Director of Industries & Commerce who is an officer of IAS Cadre with headquarters at Chandigarh heads the Department of Industries & Commerce Haryana The Organisational Chart and its subordinate offices is given as under



# 11 Functions of the Department and its subordinate offices

The Directorate of Industries & Commerce comprises of following sections

- (i) Administration
- (11) Budget
- (III) Audit and Accounts
- (iv) Diary and Despatch
- (v) Legal
- (vi) Technical
- (vii) Industrial Estates
- (viii) Planning & Statistics
- (ix) Village Industries
- (x) Financial Assistance
- (x1) Large & Medium Industries Section
- (XII) Food Processing Cell
- (xm) DIC
- (xiv) Coordination
- (xv) Registrar Firms and Societies
- (xvi) Investment Promotion Centre
- (xvii) Haryana Micro Small Enterprises Facilitation Council (HMSEFC)
- (xviii) IT Initiatives
- (i) to (v) The functions of **Sections** (i) to (v) are self explanatory. The functions of other sections are given as under

# vi) Technical Section

The Role of this Section is to render technical assistance to the entrepreneurs desirous of setting up their Industrial units in the State. The schemes namely Quality Marking Centres. Heat Treatment Centres. Industrial Development Centres. Inspection of Boilers are being implemented by this section. Haryana Micro & Small Enterprises. Facilitation Council is working under Micro. Small and Medium. Enterprises. Development. Act. 2006. This section also assists the Govt in purchase of stores required by various departments of the Govt.

### vii) Industrial Estates Section

a) This section deals with the work relating to land acquisition for development of industrial infrastructure maintenance Industrial Estates, Establishment of Growth Centres & Industrial Financial Assistance for construction of Flatted Factories for SSI Units Construction of Labour Colonies in Indl Estates/ Parks/ Towns Industrial Infrastructure Upgradation Scheme Financial Assistance for Kundli-Palwal Express Way (IIUS) are being dealt in the Industrial Estate Section of the Directorate Under the scheme of KMP HSIIDC has been nominated as the Executive Agency by the State Govt for the development of Kundii Manesar Palwal Expressway (Western Peripheral Expressway) Project This project is being developed on Built Operate Transfer (BOT) basis. The estimated cost of the project is about Rs 1200 00 Crores excluding the cost of land for 135 65 KM long Expressway The work for development of KMP Expressway Project has been allotted to the concessionaire M/s KMP Expressway Ltd an SPV formed for the purpose

The alignment of 135 65 KM long KMP Expressway takes off from NH-1 near Kundli crosses NH 10 at west of Bahadurgarh crosses NH 8 near Manesar and finally joins NH 2 near Palwal This project would be of immense significance for the state of Haryana as it would serve the objective of spatial integration of the urban centres in the Haryana Sub Region of National Capital Region for its effective connectivity and opening up the new areas adjoining Delhi Borders as future corridor of development

# b) Industrial Infrastructure Up gradation Scheme (IIUS)

The State govt has modified the scheme which is now known as MIIUS. The State Govt has nominated HSIIDC as State Implementing Agency (SIA). HSIIDC has forwarded 2 proposals to Govt of India which have been approved and the funds are yet awaited.

### viii) Planning & Statistical Section

This section deals with the formulation and evaluation of Five year Plan/Annual Plan and the collection of Data on employment generation in Industrial sector category wise Industrial Growth in Tiny/Small/Large scale Industries its interpretations and onward transmissions to the Economic & Statistical Deptt of the State Govt and Development Commissioner (SSI) Ministry of Industry Govt of India This section is also looking after the work of survey of MSME in collaboration with the Ministry of Micro Small & Medium Enterprises Govt of India to carry out the survey of Industrial units located in the State from time to time

# ix) Village Industries Section

This section deals with the development of Rural industries in the State The establishment of Small Scale Industries schemes of Khadi Village Industries Commission is being looked after by this section. The development of industries in the Handloom & Handicraft Sector and the Schemes launched/formulated by the Ministry of Textile. Govt of India in the said sector are also being taken care by the Village Industries Section of the Directorate.

# x) Financial Assistance Section

This section of the Directorate deals with various incentives like Capital Investment Subsidy G Set Subsidy Sales tax exemption/deferment Fright Subsidy etc to the eligible Industrial units set up in the State including recovery of loans alongwith interest from the loanees. However the schemes of granting financial incentives to the industrial units have since been discontinued. Thus this section is presently looking after the work of clearance of pending cases and the correspondence with the Industrial units in whose favour the financial incentives were sanctioned but the amount of subsidy etc. could not be disbursed to them. The Scheme namely Refund of Tax under VAT to new Industrial units introduced in Industrial Policy 2005 is being dealt in Financial Assistance. Section of the Directorate. A new scheme namely Rebate on Interest to entrepreneur with disabilities for purchase of industrial plot is also dealt in this section. In the scheme, this department has to pay the liability of interest on the purchase of industrial plot with the disability to the HSIIDC.

# xi) Large & Medium Industries Section

This Section deals with the development of large and medium industries in the State. The new policies & programmer circulated by Govt of India are transmitted to the Industries and field offices through this section. The schemes namely Raising of Share Capital of HSIIDC and HFC are also being implemented by the L&M Section of the Directorate. This section is also assisting HSIIDC in the recovery of Loans disbursed to the Industrial units set up in the Assisted/Joint Sector.

# xii) Food Processing Cell

 National Mission on Food Processing scheme has been discontinued for financial assistance w e f 1 4 2015

# Micro & Small Enterprises Cluster Development Programme, Ministry of MSME, Government of India

The Micro and Small Enterprises Cluster Development Programme (MSECDP) is implemented for holistic development of clusters of MSEs. The programme envisages measures for capacity building skill development technology up gradation of the enterprises improved credit delivery marketing support setting up of common facility centres etc based on diagnostic studies carried out in consultation with cluster units and their collectives and management of cluster wide facilities by the cluster collectives

The State Government has also adopted a cluster development approach to assist the MSME sector in becoming globally competitive Recognizing the need for optimizing the factors of production along with technology up gradation needs a series of measures are envisaged to be initiated by the Government in partnership with the Industry representatives

As far as physical achievement the Department of Industries & Commerce has prepared 19 Diagnostic Study Reports (DSRs) out of which 7 Detailed Project Reports have been prepared Final approval in 6 cases have been received GOI has released funds in one cluster which has come into operation

### XIII) DIC Section

# a) Prime Minister's Employment Generation Programme

Government of India has launched Prime Minister's Employment Generation Programme on 15th August 2008 DIC section of the Directorate is responsible for the implementation of the scheme The main objectives of this scheme are to provide employment opportunities for setting up venture in Micro Small and Medium Enterprises (MSME) This scheme is implemented through State Director Khadi and Village Industries Commission Ambala State Khadi and Village Industries Board and District Industries Centres Under this scheme 25% in rural area and 15% in urban Area of the project cost will be provided as subsidy to the General categories 10 % of the project cost will be contributed by the beneficiary of the general category 35 % of the project cost in rural area and 25 % of the project cost in urban area will be provided as subsidy to the SC/ST/OBC/ Minority Ex Serviceman Woman Physical Handicap NER Hill and under area 5 % of the project cost is to be contributed by the beneficiary A Task Force Committee has been constituted at the district level under the chairmanship of Deputy Commissioner The Committee scrutinize the applications interviews the applicants and make recommendations to the various banks for sanction After Sanction the case of the beneficiary by the banks 2 and 3 weeks training is given to the beneficiary then the banks will provide loan for setting up his own ventures

# b) Entrepreneurship Development Programme

In order to provide requisite training and information of SC rural Youth and women in the State so that they may successfully establish their enterprises the State Government has been implementing the scheme of Entrepreneurship Development Programme Under this scheme the selected youth beneficiaries are provided the requisite information and training on group basis A group of about 35 youth is provided training for a period of 4 weeks and expenditure of Rs 1 00 lac is incurred on each group

### xiv) Coordination Section

The coordination section deals with the Assembly Business particularly during the Haryana Vidhan Sabha Sessions. If an information is requisitioned from the department which relates to more than one section, then the PUC is handled by the Coordination section. The information received from the various sections compiled and transmitted to the requisitioning authority/Department etc.

# xv) Registration of Firms and Societies

The work of registration of Firms & Societies is being handled by the District Registrars. The State Govt. vide their notifications No. 8/8/2003.5 IB. II and 8/9/2003.5 IB.—II dated 10.07.2003 have appointed all the Joint Directors. District Industries Centre of the Haryana State as District Registrars of Firms & Societies for exercising the powers duties and functions of the Registrar exercisable under the Societies Act 1860 and Indian Partnership Act 1932 in addition to their own duties without any financial benefit. The performance of the District Registrar is being monitored by the Registrar Firms and Societies whose office is located at Chandigarh.

The District Registrar functions in the capacity of quasi-judicial office exercising the original jurisdictions. The State Registrar exercises both the original as well as appellate jurisdiction. In the tire system, the Registrar General exercises the appellate jurisdiction, whose orders are final

### xvi) Investment Promotion Centre

This Group is providing assistance to the prospective entrepreneurs who intend to set up their industries in the State. This group has been constituted mainly to coordinate the activities of various departments, authorities, and Corporations concerned with the development of industry in the State and to act as an institutional point of contact for the entrepreneurs to expedite the clearance required by them for the setting up of Industrial units.

### xvII) HMSEFC

# Haryana Micro and Small Enterprises Facilitation Council (HMSEFC)

- The Government of India introduced the Micro Small and Medium Enterprises Development (MSMED) Act 2006 which came into force on 2 10 2006. The main objective of the MSMED Act 2006 is to provide for the facilitating the promotion and development and enhancing the competitiveness of the micro small and medium enterprises and for matters connect therewith or incidental thereto.
- 2 Under chapter V of the MSMED Act 2006 the State Government had notified the Haryana Micro and Small Enterprises Facilitation Council under the Chairpersonships of Director of Industries and Commerce Haryana The Haryana Micro and Small Enterprises Facilitation Council is a quasi judicial body constituted under Haryana Micro and Small Enterprises Facilitation Council Rules 2007

The objective of the scheme was to facilitate the early payment from buyer to the industrial units set up in Haryana State. The main function of the council is to facilitate the units who files claim applications filed before the council due to non receipt of their payment from the buyers located anywhere in India.

### 4 Achievements

After constitution of the Haryana Micro and Small Enterprises Facilitation Council 467 claim applications with the claim amounting to Rs 178 35 crore have been received till date. The status of such claim applications are given as under

1	Total number of claim application received till date	467
2	Amount involved in these claim applications	Rs 178 35 Crore
3	Claim application Disposed off/settled by the Council	414
4	Amount involved in these applications	Rs 161 01 Crore
5	Claim applications pending with the council	53
6	Amount involved in these applications	Rs 17 34 Crore

Note Based on the achievements regarding settlement of outstanding dues of the Small scale units council have been awarded prestigious Skoch Award during the financial year 2014 15

### xviii) IT Initiatives

IT Initiatives taken by Industries & Commerce Department during the present Government

### A EM Part I & EM Part II

- 1 Register New MSME EM I Application
- 2 Register New MSME EM II Application
- 3 Change In Location of Enterprise
- 4 Change In Plant & Machinery
- 5 Change In Products/ Services
- 6 Change In Constitution
- 7 Change In Name of Enterprise
- 8 Change In Category of Enterprise
- 9 Annual Return

# B Societies Registration

- 10 Register for the Approval of Name of a Society
- 11 Registration of Society Upon Approval of Name
- Apply For the Registration Number for an Existing Society (u/s 9(4))
- 13 Change in Name of the Society by its own
- 14 Change in Name of the Society by order of district registrar
- 15 Change in Registered Office of a Society within state
- 16 Change in Registered Office of a Society outside state
- 17 Filing of Mandatory Annual Returns u/s 50(1)
- 18 Resolution of Governing Body / General Body Meetings (Amendments Members Inclusion/Exclusion Other Major Decision)
- 19 Apply for Amendment in the Memorandum and By laws
- 20 Approval of Scheme of Collegium
- 21 Submission of List of elected Collegium Members for Information u/s 30 (3)
- 22 Submission of List of elected Governing Body for Approval u/s 33 & rule 19
- 23 Grant In Aid Management
- 24 Enrollment of Members of Society registered under act 2012

### C Boiler Registration

- 25 Registration of Boiler
- 26 Registration of small industries boiler
- 27 Registration of Economizer
- 28 Permission for Transferee boiler within State
- 29 Permission for Transferee boiler Outside state
- 30 Annual Renewal of boiler Registration
- 31 Permission for Repair and Structural Alteration of boiler and Boiler Components

## D Firms Registration

- 32 Registration of Firms
- 33 Change in Name of firm
- 34 Change in address of the firm
- 35 Change in partners of the firm
- 36 De registration of the firm

E	inc	entive Schemes notified under EPP 2015
	37	Market Development Assistance Scheme
	38	Testing Equipment Assistance Scheme
	39	Credit Rating Scheme
	40	Energy Audit Scheme
	41	Assistance for Environment Compliance
	42	Design Clinic Scheme
	43	Credit Linked Interest Subsidy Scheme
	44	Safety Audit Scheme
	45	Water Audit Scheme
	46	Quality Certification Assistance Scheme
	47	Stamp Duty Refund Scheme
	48	Handicraft Award Scheme
	49	Electricity Duty/ Open Excess Charges Exemption
	50	Freight Assistance Scheme
	51	Export Award Scheme
	52	Exemption from payment of VAT/SGST by Start-ups/ First Generation Entrepreneurs
	53	Patent Registration Scheme
	54	Assistance for Technology Acquisition
	55	E Commerce Portal for MSMEs
	56	Employment Generation Subsidy Scheme
	57	Assistance for product promotion of Handicraft items
	58	Participation in exhibitions for Artisans
	59	Interest Subsidy scheme for Artisans
	60	Grant in aid for Primary Processing Centres
F	Sing	le Window System
	61	Common Application Form (CAF) service under Single Window System project has also been launched
	62	Grievance Redressal System
	63	Dispute Settlement Mechanism
	64	Stage-I Services

Sr No	Name of Department	Stage	Services
1	Town and Country Planning	Stage I	a Change of land use under Controlled Area Act 1963
			b NOC for establishment of unit under Urban Area Act 1975
			<ul> <li>NOC for unit falling outside controlled/urbar area</li> </ul>
			d License for brick kilns charcoal kilns stone crushers
2	Urban & Local Bodies	Stage I	a Change of land use within Municipal Limit
3	Environment	Stage I	a Environmental clearance (EC) unde Aravalı Notification 1992 & 1999
		_	b Environment clearance plan from State/Central Environment Impac Assessment Authority EIA notification 2006
4	Haryana State Pollution Control Board	Stage I	a Consent for establishment under Wate Act 1974 and the Ai Act 1981
5	Forest Department	Stage I	a Forest clearance for approach publi entry/exit and diversion of forest land under Forest Conservation Act 1980
			b Tree felling irrespective of location of land
6	UHBVNL & DHBVNL	Stage I	a Load sanctioning and agreement for temporary connection
7	HSIIDC	Stage i	a Allotment of plots
8	Mines & Geology Department	Stage I	Permit for the extraction of brick earth for manufacturing of bricks
			b Licence for Stone Crashers under the Haryana Regulation and Control of Crashe Act 1991
9	Food & Supply Department	Stage I	a Licence for brick klin
10	Agriculture Department	Stage 1	a Licence for manufacturing pesticides/insecticides
11	Mines & Geology Department	Stage I	a Permit for the extraction of brick earth fi manufacturing of bricks
ļ			b Licence for Stone Crashers under the Haryana Regulation and Control of Crash Act 1991

# Online services to be started in future

### A Incentive Schemes

- 1 E commerce Portal for MSMFs
- 2 Employment Generation Subsidy scheme
- 3 MSMEs State Award Scheme
- 4 Power Tariff Subsidy scheme
- 5 Assistance for product promotion of Handicraft items
- 6 Investment subsidy on VAT/SGST
- 7 Participation in exhibitions for Artisans
- 8 Interest subsidy scheme for Artisans
- 9 Grant in aid for Primary Processing Centres
- B Following 35 services stage II & stage III for establishment of Industrial units under Single Window System are to be on lined in future

Stage II Before Construction Stage (17 nos of Services)

Stage III Before Commencement of Commercial Production (18 nos of Services)

# Stage II

Sr No	Name of Department	Stage	Services
1	Town and Country planning	Stage II	a Building plan approval
2	Urban & Local bodies	Stage II	a Approval of building plan b Approval for scheme of fire NOC
3	Urban Local Bodies Public Health Engineering Deptt and HSIIDC	Stage II	a Issuance of permanent water connection
4	Forest Department	Stage II	a License for wood based industry
5	Labour Department	Stage II	a Approval of factory plan under the Factories Act 1948 Safety Wing b Factory registration/ license under Factories Act 1948 Safety Wing
6	Department of Health Services	Stage II	a Drug License for Allopathic Medicine

Sr No	Name of Department	Stage	Services
7	Ayush Department	Stage II	a Drug License for Ayurvedic Medicine
8	HSIIDC	Stage II	Building plan approval     Issue of plinth level certificate     Permission for mortgage of plot     Temporary water connection
9	Non Conventional Energy/ Renewal Energy Deptt	Stage II	a Registration & approval for setting up of Biomass based power projects in the State
10	Industries & Commerce Department	Stage II	a Registration under Boiler Act b Lubricating License
11	Food & Supply Department	Stage II	a Licence for brick klin

# Stage III

Sr No	Name Department	of	Stage	Ser	vices
1	Town and o	Country	Stage III	а	Occupation/completion certificate
2	Urban &	Local	Stage III	а	NOC for fire service
	bodies				Issuance of Trade License Under section 330 for factory workshop or trade remises. In which it is intended to employ steam electricity water or other mechanical power.
				С	Occupation/Completion certificate
3	Urban Local Public Engineering and HSIIDC	Bodies Health Deptt	Stage III	а	Issuance of sewerage connection
4	Haryana Poliution	State Control	Stage III	а	Consent to operate under Water Act 1974 and the Air Act 1981
	Board			ь	Registration/ Authorization under e waste (Management & Handing) Rules 2011
			 	С	Registration for Recycle/ reprocessing under Hazardous waste (Management Handling and Trans Boundary and Movement) Rules 2008
				d	Registration under Plastic Manufacture Sale and Usage Rules 1999
				е	Authonzation under Bio Medical Waste (Management & Handing) Rules 1998

Sr No	Name of Department	Stage	Services	
5	UHBVNL & DHBVNL Labour Department	Stage III	a Load sanctioning and Release of permanent electric connection	
6	Excise and Taxation	Stage III	a Registration of Principal Employers establishme and License for contractor under provision Contract Labour Act 1970 Labour Wing  b Shop registration under Shops and Establishmet Act Labour Wing	
		Stage III	a VAT Registration c CST Registration	
7	HSIIDC	Stage III	a Issue of completion/occupation certificate b Release of permanent water connection & Sewerage connection	
8	Power Department	Stage III	a Certification of Electrical Installation by Chief Electrical Inspector	

# 2 Sub Offices of Directorate of Industries at District Level

The subordinate offices under the control of this Directorate at district level are

- i) District Industries Centres
- II) Chief Inspector of Boilers
- iii) Quality Marking Centres
- iv) Industrial Development Centres

The functions of these offices are enumerated as under

# i) District Industries Centres

District Industries Centres have been set up in each District of the State to assist the entrepreneurs in setting up their Industrial units. These centres are also providing necessary assistance to the existing Industrial units. The following important schemes of Industries Department are being implemented by the DICs.

# a) Registrations of Industrial units

The Small Scale Industrial Units set up in the Rural as well as urban areas are registered in the District Industries Centres on Provisional/Permanent basis

# b) Prime Minister Employment Generation Programme (PMEGP)

The Centrally sponsored scheme namely PMEGP was launched by the GOI in the year 2008 with the sole objective of providing employment to the educated unemployed youth is being implemented by GMs DICs. This scheme is implemented through Khadi and Village Industries Board and District Industries Centre Under the scheme 25% in rural and 15% in urban area of the project cost will be provided as subsidy to the General Categories 35% in urban and 25% in rural areas to SC/ST/OBC Minority Ex serviceman. Woman Physical Handicap. A Task force committee has been constituted at the District Level under the Chairmanship of Deputy Commissioner to implement the scheme.

# c) Sales Tax Exemption/Deferment

The Sales Tax exemption/deferment scheme has since been discontinued However the cases of those Industrial units to whom the eligibility certificates for grant of sales tax deferment were issued are processed by the JD DICs as per the Haryana General Sales Tax Act. The recovery from the Industrial Units to whom the Sales tax deferment was granted is also being affected by JD DICs.

# d) Utilisation of Industrial Plots/Sheds

The JD DICs are required to monitor the utilisation of Industrial Plots/Sheds allotted to the entrepreneurs in the Industrial Estates/Areas owned by the Industries Department HSIIDC and HUDA

# e) Entrepreneur Development Programme

In order to provide requisite training and information of SC rural Youth and women in the state JD DICs organise Entrepreneurs Development Programmes at District level for motivating the young entrepreneurs for setting up their units in the State

# f) Registration of Firms & Societies

JD DICs have also been assigned the duties of registration of Societies under the Societies Registration Act 1860 and Firms under Indian Partnership Act 1932 JD DICs are also required to guide/educate the visiting public about the provisions and the procedure of filling up the forms etc

In addition to the aforesaid functions the JD DICs are implementing/ Monitoring various Centrally Sponsored Schemes like Establishment of Growth Centres Development of Clusters Deen Dayal Hathkargha Prothshan Yojna etc The JD DICs are required to send Monthly as well Quarterly Progress reposts in respect of PMEGP 20 Point Programme Exports Data Registration of Units Employment Generation Industrial Production etc to the Head office The JD DICs are also required to Census / Survey of Small Scale Industries Units

# II) Chief inspector of Boilers

The implementation of the Boilers Act 1923 in the state of Haryana is carried out under the supervision of the Chief Inspector of Boilers Haryana The Chief Inspector of Boilers is responsible for the registration and annual inspection of Boilers in Haryana and Chandigarh The main object of Haryana Boilers Inspectorate is to ensure safety of operators working on Boilers and Industrial workers. The provisions laid down in the Boilers Act 1923 and Indian Boiler Regulation. 1950 are being implemented through the Inspectorate of Boilers in the State of Haryana & Chandigarh.

# iii) Quality Marking Centres

These Centres render testing facilities to small/large scale industrial units. These centres are also engaged in providing technical assistance to the entrepreneurs in setting up their industrial units for manufacturing Quality products.

# iv) Industrial Development Centres

These centres provide various technical facilities like Tooling Die making Grinding Anodising of aluminium goods Electroplating etc to the Industrial units and SMEs in particular

### Section - III

# 1 BROAD DETAILS ON WHICH THE ESTIMATES ARE BASED

The Directorate of Industries & Commerce comprises of the following wings

- A) Industries & Commerce
- B) Chief Inspector of Boilers
- C) Registrar of Firms and Societies

The expenditure in respect of these wings is classified under separates heads of accounts which are enumerated as below -

# A) Industries & Commerce

# i) 2851 Village and Small Industries

The main activity of the department under this head of account is to provide budget grant and to incur expenditure for implementation of various developmental schemes. In order to classify the different activities of the organisation a separate group of head of account has been classified as under.

### a) 001 Direction and Administration

This group comprises expenditure on various staff Schemes having relation with the direction and administration at the level of headquarter as well as in the field

### b) 101 Industrial Estates

This group embraces expenditure on staff that deals with day to day activities of the Industrial Areas/ Industrial Estates and built up Sheds for the development of Small Scale Industries

### c) 102 Small Scale Industries

This group comprises expenditure on staff dealing with various developmental schemes under which financial assistance is granted to the small scale units and to the entrepreneurs desirous of setting up their Industrial units in the State

### d) 103 Handloom Industries

This group embraces expenditure in respect of development of Handloom Industries in the State

# e) 105 Khadı Industries

This group classify the reimbursement of Staff expenditure incurred by the Haryana Khadi and Village Industries Board expenditure on rebate allowed on Khadi clothes etc and also in connection with development of other Khadi Industries

### f) 789 Special Component for Scheduled Castes

This group of head of account has been classified for operating the schemes scheduled only for SC/ST implemented by the State Government and Centrally sponsored schemes

### g) 792 Irrecoverable Loans Written Off

This group of head of account has been classified for the loans waived off by the State Government which were advanced to the beneficiaries under Punjab State Aid to Industries Act 1935

### II) 2852 Industries

The main object and activity of the department under this head of account is to facilitate expenditure on staff required to handle various activities for accelerating the pace of development of Industries in the State. The Schemes classified under this head of account have been divided into following sub heads of account -

# a) 001 Direction and Administration

The group embraces expenditure on the headquarter establishment under the scheme Head Quarter Staff & its executionery agencies i.e. District Industries Centre Staff under the Scheme Filed offices and providing Training to Entrepreneurs under Entrepreneurship Development Programme

# b) 08 Consumer Industries 600 others

The expenditure on Promotion of Food processing Industries in the state is classified under this group of activity

# c) 789 Special Component for Scheduled Castes

This group of head of account has been classified for operating the schemes scheduled only for SC/ST implemented by the State Government and Centrally sponsored schemes

# iii) 4851 Capital Outlay on Village and Small Industries

This head of account is being operated by PWD (B&R) and Department of Industries & Commerce Haryana for the expenditure incurred on construction extension and maintenance of buildings of Industries department at the Directorate and the field offices

# iv) 4885 Capital Outlay on Industries and Minerals

The expenditure incurred in providing Share Capital to the Corporations is classified under this head of account

# v) 6851 Loans of Village and Small Industries

Under this head of account the scheme concerning grant of Interest Free loan in lieu of deferred sales tax/VAT is classified

# vi) 7465 Loans for General Financial and Trading Institutions

This head of account comprises of the expenditure on the implementation of ancillaries development programme by way of providing infrastructural facilities like land and building etc. in the field

# B) 2230 Labour and Employment (Chief Inspector of Boilers)

The expenditure relating to the Inspectorate of Boilers is classified under this head of account

# 3475 Other General and Economics Services (Registrar Firms & Socities)

The provisions of Indian Partnership Act 1932 and the Societies Registration Act 1860 are enforced through the Office of Registrar of Firms and Societies The Staff expenditure on the enforcement of this enactment is classified under this head of account

### 2 STAFF EXPENDITURE

The staff expenditure in respect of various activities is further divided into following units

### 1 Salaries

The expenditure on Establishment is calculated on the basis of the sanctioned posts so as to cover the expenditure on pay and increments compensation allowances and re-imbursement of medical expenses etc

### 2 Dearness Allowance

The expenditure on this account is worked out on Dearness allowance sanctioned by the State Govt from time to time on the basis of pay of the staff

# 3 Travelling Allowance

The provision is made to cover the expenditure of the touring Officer/officials for the various journeys they have to undertake in the discharge of their official duties. This is generally based on the actual expenditure incurred during the past three years.

# 4 Office Expenses

The Expenditure on rent Electricity/ Water Charges Stationery Stamps Telephone charges etc is met from the Contingencies. The estimates are based on the average expenditure incurred during the past, three years and the anticipated requirements due to increase/decrease in the activities of department.

### Section IV

Volume of Work in the Department and its subordinate offices covering the period of Estimates and giving for the purpose of comparison corresponding figures of the past three years

Since Industries & Commerce Department is engaged in the developmental work relating to the faster growth of Industries it is really not possible to assess the volume of the department in terms of any specific standards. However the main functions of the department have been listed below.

- 1 Land acquisition for Industrial purpose
- 2 Enforcement of Indian Boilers Act 1923 and Regulation of Indian Boilers Act 1950
- 3 Development of Village and Cottage Industries
- 4 Maintenance of Industrial Areas/ Estates

- 5 Export Promotion by implementing the policies of Govt of India and by giving State Awards to the Exporters
- 6 Development of Handloom Industries
- 7 Organising Industrial Exhibitions/Fairs
- 8 Enforcement of Handloom (Reservation Act) 1985
- 9 Providing Grants to Khadi & Village Industries Board
- 10 Development of Large and Medium Industries
- 11 Recovery under the Punjab State Aid to Industries Act and Margin Money Schemes
- 12 Registration of Firms under Indian Partnership Act 1932
- 13 Registration of Societies under Societies Registration Act 1860
- 14 Providing Testing facilities to the entrepreneurs through Quality Marking Centres
- 15 Providing Heat Treatment Tools & Dies design and other common Technical facilities to the industrial units at reasonable charges under HTC/IDC Scheme
- 16 To Motivate the young entrepreneurs in setting up their units in rural areas under Rural Industrialisation Scheme
- 17 Establishment of Growth Centres & Industrial Parks through Haryana State Industrial Development Corporation
- 18 To Carry out Census/Sample Survey of Small Scale Units
- 19 To sort out the grievances of the entrepreneurs in obtaining clearances from different departments through Single Window Service
- 20 Development of Industrial Clusters in the Rural areas
- 21 Dissemination of Information to the entrepreneurs required for the preparation of Project Reports and in the implementation of the projects
- 22 Implementation of Centrally Sponsored Scheme Viz PMEGP
- 23 Holding meetings with the Bankers for facilitating the disbursement of loans to the entrepreneurs desirous of setting up of their Industrial units in the State
- 24 Setting up of Growth Centres in the State
- 25 Rehabilitation of Sick units
- 26 Implementation of Deen Dayal Hathkargha Protshan Yojna

- 27 Conducting Training programmes for the educated unemployed youth at district level
- 28 Organising Entrepreneurship Development Programme
- 29 Promotion of Food Processing Industries in the State
- 30 Attracting Foreign Investment in the State
- 31 Organising Trade Fairs at Pragti Madan New Delhi
- 32 Implementation of Information Technology Plan
- 33 Data Collection in respect of Industrial units its interpretation and transmission to the Govt of India/ Concerned quarters
- 34 Providing Financial Assistance to HSIIDC for construction of Flatted Factories for SSI Units
- 35 Developing Labour Colonies in the Industrial Area/Towns/Parks through HSIIDC
- Providing Incentive to encourage setting up of Tiny Units Export Oriented Units Mega Projects and Small Scale Industrial Units in backward area of the State
- 37 Implementation of Industrial Infrastructure Up gradation Scheme
- 38 Developing an Expressway within Haryana connecting NH1 NH10 NH8 and NH2
- 39 Holding meetings with the Industries Associations Chamber of Industries and Industrial confederations for ascertaining the problems of the existing industries as well as of the entrepreneurs desirous to set up their units in the State

# 12 Budget

The Department was asked by the Committee to know about the total budget allocated to the department for the current financial year (2016 17) Scheme/work/project wise together with the amount spent thereon upto 31<sup>st</sup> October 2016

# The Department replied as under

Total Budget and Scheme Wise Details of Actual Expenditure upto 15 12 2016 is as below

# **PLAN SCHEMES**

Sr No	Major Head/Account /Scheme	Budget 2016 2017	Expenditur as on 15 12 2016
	2230 Labour & Employment		
	State Schemes		
	Strengthening of Steam Boilers	0	0
	2851 Village and Small Industries	<del> </del>	
	State Schemes	+	
	Creation Up gradation & Maintenance of Industrial Infrastructure	2500000000	0
	Industrial Infrastructure Up gradation Scheme (IIUS)	0	0
	Grant in aid to Investment Promotion Centre	20000000	14000000
	Disbursement of Pending Claims of Incentives to Industries	0	0
	Promotion of Handloom Handlorafts & Exports	600000	0
	Setting up of Distribution network of CNG/PNG	0	0
	Winding up Expenses of Closed Corporation (HSSI&EC/HSH&HC)	3000000	6000000
	Enumeration of Micro Small & Medium Enterprises	1000000	0
	Rebate on Interest to Entrepreneur with the disabilities for purchase of industrial plots	1000000	198000
	MSME Tool Room & Training Centre	0	0
	Incentives for Development of Industries under New Enterprises Promotion Policy 2015	2500000000	2157000
	Grant in Aid to Khadi and Village Inds Board	150000000	29461000
	Grant in Aid to Mitti Kala Board	0	0
	Sharing Basis State & Central Share		<del> </del> -
	MSME Cluster Development Programme State Share	20000000	0
	Central Share	0	0
- 1 1	Assistance to States for Developing Export infrastructure and other Allied Activities Scheme (ASIDE)	140000000	The scheme has been discontinued
	State Share		by the GOI

	Central Share	140000000	The scheme has been discontinued by the GOI
	789 Special Component Plan for Scheduled Castes Assistance to States for Developing Export Infrastructure and other Allied Activities Scheme(ASIDE) for scheduled Castes State Share	10000000	The scheme has been discontinued by the GOI
	Central Share	1000000	The scheme has been discontinued by the GOI
	Comprehensive Handloom Development Scheme State Share	5000000	0
	Central Share	5000000	0
	Health Insurance Scheme for Powerloom weavers State Share	900000	0
	Central Share	0	0
	Health Insurance Scheme State Share		
,	Central Share	0	0
<u> </u>		0	0
	Revival Reform and Restructuring Package for Handloom Sector State Share	0	0
	Central Share	0	0
	789-Special Component for Scheduled Caste		
	Health Insurance Scheme for Scheduled Caste Weavers	0	0
	State Share		
	Central Share	0	0
	Centrally Sponsored Schemes		<u> </u>
	Enforcement of Handloom Act 1985	1200000	0
	Integration of Services with eBiz Portal	100000	0
	Re imbursement of One Time Rebate @ 10% given by Handloom Agencies on Sale of Handloom Cloth	10000000	0
	Total of 2851	5517800000	65830000
	2852 Industries State Schemes		
	Establishment of the Industries Department allocated to Plan schemes	20000000	8328000

		<del></del>	
	Collateral Free Credit Guarantee Scheme for MSME Contribution to Credit Guarantee Trust for Micro Small Enterprises (CGTMSE)	100000000	0
	Entrepreneurship Development Programme	4200000	1700000
	Sharing Basis State & Central Share	<del>                                     </del>	
	National Mission on Food Processing (NMFP) State Share	48000000	The scheme has been discontinued by the GOI
	Central Share	48000000	The scheme has beer discontinued by the GOI
	789 Special Component for Scheduled Castes  National Mission on Food Processing Industries State Share	12000000	The scheme has been discontinued by the GOI
•	Central Share	12000000	The scheme has been discontinued by the GOI
	Total of 2852	1144200000	40028000
	1001 01 2032	1144200000	10028000
	4851 Capital Outlay on Village & Industries		
	State Schemes		
	Modernization of field offices/Directorate office Premises	50000000	35000000
	Total of 4851	50000000	35000000
	4885 Other Capital Outlay on Industries and Minerals		
	State Schemes		
1	Share Capital to Haryana Financial Corporation	100000	0
2	Share Capital to HSSIDC	100000	0
	Total of 4885	200000	0
	6851 Loans for Village and Small Inds		
	State Schemes	-	-
1	Interest Free Loan in lieu of deferred Sales Tax/VAT	200000000	0
	Total of 6851	200000000	0
	Gross Total under Plan Schemes	6912200000	110858000
	Or say	691 22 Crore	11 08 Crore

# NON PLAN SCHEMES

Sr No	Major Head/Account /Scheme	Budget 2016 2017	Expenditure as on 15 12 2016
	2230 Labour & Employment		
1	Inspection of Steam Boilers	7010000	2858000
	3475 Other General Economic Serivces		
1	Regulation of other Business Undertaking Administration of	590000	35000
	Indian Partnership Act 1932		
	2851 Village and Small Industries		
1	Establishment & Administration of Industrial Estates	4390000	1797000
2	Establishment & Administration for Small Scale Industries QMC HTC IDC etc	48415000	21233000
3	Ex-gratia to retrenched/legal heirs of deceased (HSSI&EC/HSHHC/HML)	100000	0
4	Grant in Aid to Khadi & Village Industries Board	17000000	7650000
5	Irrecoverable Loans Written off	50000	0
-	Total of 2851	69955000	30680000
-	2852 Industries		
1	Establishment & Administration of (Head Quarters)	94360000	49919000
2	Establishment & Administration of (Field Offices)	212560000	95813000
	Total of 2852 Charged	306920000 10000	145732000 10000
-	7465 Loans for General Financial & Trading Institutions		
1	Payment of Liabilities to HSSI&EC	10000	0
$\vdash$	Gross Total under Plan Scheme	s 384485000	0
	Or sa	y 3844 85 Lakh	1796 20 Lakh

After going through the written reply and oral examination of the representatives of the Department the Committee observed that the department has incurred very small part of budget amounting to rupees 11 Cr during first nine months of financial year and incurred major part of budget amounting to rupees 315 Cr during the last three months. The Committee therefore, desired that the budget should incurred judiciously spread over in the whole year so as to avoid any irregularity.

# 13 Vacant Posts

In the reply to the questionnaire of the Committee the information with regard to the vacant posts supplied by the department is as under

Sr Group No of Sanction post No of Filled up No of Vacant Reasons    Total   Permanent Regular   Permanent Permanent Regular   Permanent Regular   Permanent Permanent Regular   Permanent Permanent Regular   Permanent Permanent Regular   Permanent Permanent Permanent Regular   Permanent		$\overline{}$	S # H D B B G C CT CD G G	0 - 0 0 0 0 0 7 7 7
Group   No of Sanction   post   No of   Filled   up   No of   Post   Permanent   Regular   Permanent   Regular   Permanent   Regular   Permanent   Group A   57   52   5   15   0   37	Reasons		Earlier the farming of Group A rules were und process. Now the rules has been notified vic GSR 27/Const /Art / 309/ 2016 dated 10 11 2011. The requisitions to fill up vacant post of direquota posts will be sent to the Government short! Process for framing rules is lengthy an cumbersome and involve approval of variou authorities. Is Chief. Secretary! Financ Department! Haryana Public Service Commissio and Ld Legal Remembrancer Haryana Moreove department is already working on 33% stastrength due to which the said process wa delayed.	After Restructuring and Rightsizing of th department in the year 2012 framing of the Group b Service Rules were under process The Group I Service Riles were notified on 12 08 2014 vid. Notification No GSR 34/Const /Art /309/2014 Threquisitions to fill up the vacant direct quota post; were sent to the HPSC by the Government vide letter No 04/04/2015 2181 dated 21 03 2016 and HPSC has also advertised these posts as such these are likely up shortly
Group A 57 52 5 15 0  Group B 80 75 5 55 35 1	Vacant	Regular	ιο	4
Group A 57 52 5 15 0  Group B 80 75 5 35 15	No of	Permanent	37	0
Group A 57 52 5 15  Group B 80 75 5 35	9			
Group A 57 52 5 Group B 80 75 5 5	Filled	Regular	0	<del></del>
Group A 57 52 Group B 80 75 8	No of	Permanent	ر <del>د</del>	35
Group B 80	post	Regular	ιΩ	ις.
Group B 80	Sanction	Permanent	52	
70 9	No of	Total	29	
N N N	Group		Group A	Group B
	တ် ဗိ		-	8

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m	Group C 661		587	74	210	-	377	73	After Restructuring and Rightsizing of the department in the year 2012 framing of the Group C Service Rules were notified on 30 01 2014 vide Notification No GSR 2 Const /Art /309/2014 The requisitions to fill up vacant direct quota posts were sent to the HSSC vide memo No Admin/Requisition/15265 A dated 29 10 2015 and memo No Admin/Requisition/17695 A dated 23 12 2015 The HSSC has also advertised these posts as such these are likely up shortly
4	Group D 216	216	208	8	92	1	116	7	The Requisitions to fill up the vacant direct quota posts has been sent to the Chief Secretary
	Total	1014 922	922	92	352	3	570	88	

After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of department

# 14 Temporary Staff

The Department was asked by the Committee to know about the total number of temporary daily wages posts in the department category wise as on 31<sup>st</sup> October 2016 alongwith the mode of employment on these posts

# The Department replied as under

There is no any temporary and daily wages posts in any category sanctioned in the department

After going through the written reply and oral examination of the representatives of the Department the Committee desired as under

- (i) When the tenders for recruitment on outsourcing basis were invited,
- (II) What procedure was adopted for the recruitment,
- (iii) The number of persons applied for and
- (iv) The name of persons given appointment

The Committee further desired that reservation policy may also be taken care of in the recruitment on outsourcing basis

### 15 Instalation of SSI units

With regard to the questionnaire regarding how many SSI Units have been installed in the Rural Areas and the details of concessions given to such units by the department in the State during the last five year

The Department replied that total 7530 SSI Units have been installed in Rural areas and 27 SSI units have been given incentives in the State during the last five years. The incentive is for food processing industries.

After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied. Therefore the Committee recommends that the latest position be intimated to the Committee.

### 16 Court Cases

On being asked by the Committee regarding number of cases pending at present in different courts along with the financial implications involved therein together with full details of each such case

# The Department replied as under

18 Court Cases pertaining to service matters are lying pending at present in the Hon ble Punjab and Haryana High Court. In the opinion of this office, these cases do not involve much financial implication though the same can not be ascertained at this juncture since assessment can be made only after decision of the Hon ble Court. Detail of cases/matters is as under

Sr No	Description of court case	Name & Designation of Petitioner(s)	Next date of hearing	Approximate Amount involved
1	CWP No \ 6964 of 1998	Sh R S Sehrawat Joint Director V/s State of Haryana	Admitted	Sh RS Sehrawat sought the senionty benefit for promotion at per with Sh V K Garg and Sh Manmohan Singh whereas Sh RS Sehrawatwas junior and as well as on the different cadre Service Rules does not permit the senionty benefit to Sh RS Sehrawat so financial implication cannot be ascertained
2	CWP No 19609/ 1998	Sh R M Manroa Joint Director V/s State of Haryana	Admitted	Sh R M Manroa Joint Director sought the senionty benefit at per with Sh Kulmohan Singh both employees were on different cadre post and due promotion were given him to time to time as per service rules So financial implication cannot be ascertained
3	CWP No 11727/ 1999	Sh VK Garg Functional Manager V/s State of Haryana	Admitted	Sh VK Garg Functional Manager was granted the benefit for of promotion at all steps and he retired as Joint Director so financial implication cannot be ascertained
4	CWP No 3150/ 1999	Sh Shashi Kalwan Superintendent V/s State of Haryana & another	Pending Taken up date is not available	The petitioner wants promotional benefit for the post of Deputy Superintendent on reservation grounds from the retrospective date. The matter will be decided by the Hon ble Court
5	CWP No 3153 of 1999	Sh Hari Singh Assistant Superintendent V/s State of Haryana & another	Pending Taken up date is not available	The petitioner wants promotional benefit for the post of Deputy Superintendent on reservation grounds from the retrospective date. The matter will be decided by the Hon ble Court

6	CMD No	Ch Daa		<u> </u>
0	CWP No 4645/ 1999	Sh B M Bakshi IPO V/s State of Haryana	Admitted	The orders passed by Sh GS Sandhu Additional District Judge Chandigarh RSA is admitted in the Hon ble High Court
7	CWP No 13449/ 2000	Sh R C Sharma CLMO V/s State of Haryana	Admitted	The petitioner was absorbed in the Govt Service after his termination from HTL. The officer served in the department for a period of 8 years 10 months 3days for which he is not entitled for pensionery benefit as per Government Service Rules so financial implication cannot be ascertained
8	CWP No 1400/ 2000 & CWP No 3699/ 2001	Sh R C Bhatia Joint Director V/s State of Haryana	Admitted	Service Rule does not permit the promotion so financial implication cannot be ascertained
Sr No	Description of court case	Name & Designation of Petitioner(s)	Next date of hearing	Approximate Amount involved
9	CWP No 3691 of 2001	Sh Hardyal Sehrawat Joint Director V/s State of Haryana	No date Fixed for hearing	Sh Hardyal Sehrawat Joint Director was granted the benefit of promotion at all steps and presently he is working on the post od Additional Director so financial implication cannot be ascertained
10	CWP No 16360 of 2002	Sh BS Tanwar IPO V/s State of Haryana	Admitted	The petitioner is not entitled to get the pensioner benefits since as per Rules 6 16(2) of CSR pensioner benefits are accruable only to such Govt employee at the time of retirement who acquires the requisite qualifying service of 10 years but served in this department for 09 years 11 months 12 days So financial implication cannot be ascertained
11	CWP No 11849 of 2010	Sh Amar Nath Gupta BLEO V/s State of Haryana	Admitted	This case does not Covers under the ACP rules effective from 01 01 1996 vide notification Dated 07 01 1998 as ACP is to be granted from the functional pay scale prescribed for the post
12	RSA No 932 of 2012	Sh Ram Karan Ahalawat Superintendent V/s State of Hrayana	Admitted	The Lower Court passed an order against Sh Ram Karan Ahalwat Supdt (Retd) As the order to withdraw the selection grade have been passed but the recovery has been affected till date because the RSA is still pending for arguments in the Hon ble Punjab & Haryana High Court

13	CWP No 2686 of 2014	Sh Kishori Lal IPO V/s State of Haryana	27 01 2017	Case was heard on 09 07 2015 and adjourned to 18 12 2015 The amount of Rs 71 935/ is to be recovered from Sh Kishori Lal Industrial Promotion Officer (Retd.)
14	CWP No 4226 of 2015	Sh Med Singh IEO V/s State of Haryana	12 01 2017	As per advice of Chief Secretary Haryana vide his Letter No 10/02/2014 Bated 10 11 2014 that due to different cadre of the employees the benefits of stepping up the day cannot be granted to Sh Med Singh so no financial implication is involved
15	LPA No 789 of 2016	Sh Rajinder Singh IEO and others V/s State of Haryana	08 03 2017	Due to merger of the post of BLEO and Inspector on dated 27 07 2006. The matter will be decided by the Hon ble Court on the basis of natural law of justice.
16	CWP No 9186 of 2016	Ashok Kumar V/s State of Haryana	28 02 2017	The petitioner wants appointment on compensation ground for the post of Clerk from the retrospective date. The matter will be decided by the Hon ble Court
17	CWP No 20131 of 2016	Ashok Kumar Aggarwal V/s State of Haryana	30 01 2017	The petitioner wants prombtional benefit from deemed date for the post of Industrial Extension Officer from the retrospective date. The matter will be decided by the Honble Court
18	CWP No 4546 of 2015	Sh Surender Singh Saini & others V/s State of Haryana	27 01 2017	As per petitioner (Smt Gulab Chaudhary) belong to Class III cadre and as a retrenched employee she was adjusted in the department to the post of clerk which was also a Class III cadre Hence due to adjusted on same group re Class III category she cannot be considered on higher pay scale Therefore no amount is involved in the said cases

Stay indicates total no of cases of stay stay against collateral security stay against guarantors stay against primary security stay against promoters stay against promoters guarantors and stay against recovery certificate

Total	19	9	-	-	4	0	0	-	0	18	-	-
Interrm Relief	0	0	0	0	0	0	٥	0	0	0	-	0
Stay	0	0	0	0	0	0	0	0	0	0	0	0
Sine	0	0	0	0	0	0	0	0	0	0	0	0
Reserved for orders Reserved for orders	0	0	0	0	0	0	0	0	0	0		0
Reply field	0	0	0	0	0	0	0	-	-	0	-	0
Pending	12	10	-	0	-	0	0	-	0	13	0	0
Notice of Motion and Stay Disp	0	0	0	0	0	0	0	0	0	0		0
Notice of Motion	0	0	0	0	0	0		0	0	0	0	0
Listed	0	0	0	0	-	0	0	0		0		0
Evidence	0	0	0	0	-	0	0	0	0	0	0	0
Date note known	0	0	0	٥	0	0		0	0	0	0	0
Date note fixed	0	0	0	0	0	0	0	0	0	0	6	0
Argument	0	0	0	0	2	0	0	0	0		0	0
Admitted	7	0	0	-	0	0	0	0	0	v.	-	-
Office/Branch Name	Admin I	Admin II	Admin III	Ambala	Bahadurgarh	Budget and Account	Coordinator IPC	Coordinator Sick Unit Cell	Directorate Office	FA Section	Fandabad	Fatehabad
ပ် <sup>လ</sup>	-	7	6	4	2	9	7 (	80	6	5	=	12

Total	က	3	-	51	18	58	0	131	0	7	4	2	0
Interim Relief	0	0	0	0	0	0	0	0	0	0	0	0	0
Stay	0	0	0	0	0	0	0	0	0	0	-	0	0
Sine	0	0	က	က	6	0	0	15	0	0	0	0	0
Reserved for orders Reserved for orders	0	0	0	0	0	-	0	0	0	0	0	0	0
Reply field	0	0	0	0	0	0	0	0	0	0	0	0	0
Pending	ю	0	1	40	14	28	0	113	0	7	2	2	0
Notice of Motion and Stay Disp	0	0	0	0	0	0	0	0	0	0	0	0	0
Notice of Motion	0	0	0	0	0	0	0	0	0	0	0	0	0
Listed	0	0	0	0	0	0	0	0	0		0	0	0
Evidence	0	2	0	0	0	0	0	0	0	0	0	0	0
Date note known	0	0	0	0	0	0	0	0	0	0	0	0	0
Date note fixed	0	0	0	0	0	0	0	0	0	0	0	0	0
Argument	0	-	0	0	0	۵	0	0	0	0	1	0	0
Admitted	0	0	0	80	1	2	0	3	0	0	0	0	0
Office/Branch Name	Gurgaon	Hisar Indus	HMSEFC	IE LAC I	IE LAC III	IE LAC IV	IE LAC Section	IE LAC VI	IE OId	IE Section II	supul puis	Karthal	L and M Section
0							- 1	- 1					

Total	ļ	1	ç	15	3	4	-	-	-	1	367
Interim Relief	0	0	0	0	0	0	0	0	0	0	6
Stay	0	0	0	0	0	0	0	0	0	0	1
Sine Die	O	0	0	0	0	0	0	0	0	0	30
Reserved for orders Reserved for orders	0	0	0	0	0	0	0	0	0	0	ı
Reply field	0	0	0	0	0	0	0	0	0	0	0
Pending	0	-	5	15	3	3	1	1	1	0	287
Notice of Motion and Stay Disp	0	0	0	0	0	0	0	0	0	0	0
Notice of Motion	0	0	0	0	0	0	0	0	0	0	0
Listed	0	0	0	0	0	0	0	0	0	0	0
Evidence	0	0	0	0	0	0	0	0	0	0	က
Date note known	0	0	0	0	0	o	0	0	0	0	0
Date note fixed	0		0	0	0	0	0	0	0	0	0
Admitted Argument	o	0	0	0	0	-	0	0	0	-	9
Admitted	-	0	o ^	0	o	0	0	0	0	0	30
Office/Branch Name	Namauí	Panipat	RGSH Section	Rohtak	SEZ Section	Sonepat	State RFS	TEME Section	VI Section	Yamuna Nagar	Total
ρŠ	36	27	28	62	- e	క	32	33	34	35	

After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied. Therefore the Committee recommends that the latest position be intimated to the Committee.

## 17 Employment Generation Programme

The Department was asked by the Committee to know about the money spent on PMEGP during last three years along with the units established

#### The Department reply is as under

Year	No of Projects	Margin Money Disbursed Amounts (Rs )in Lakh)	Employment Generated
2013 14	521	1497 66	6656
2014 15	601	1238 49	4816
2015 16	594	1152 67	3560
2016 17 upto 24 10 2016	176	286 60	1352

After going through the written reply and oral examination of the representatives of the Department the Committee desired to know that how many cases for the loan were recommended alongwith number of persons to whom the loan was sanctioned

The Committee also recommends that all the persons whose applications are approved should be given loan

#### 18 Grievances

The Department was asked by the Committee to know about the numbers of entrepreneurs whose grievances have been sort out through Single Window Service during the last five years

## The Department replied as under

- 1 The State Government had notified Industrial & Investment Policy 2011 vide notification dated 31<sup>st</sup> December 2010 and there was no provision of single window service in this policy
- 2 Further the State Government had notified Enterprises Promotion Policy 2015 vide notification dated 14<sup>th</sup> August 2015 As per provision of this policy single roof system at State Level and District Level under Haryana Enterprises Promotion Act 2016 and Haryana Enterprises Promotion Rules 2016 has been notified on 11<sup>th</sup> April 2016 for providing clearances/approval in a time bound

manner for setting up of industrial units. However, three tier system of Grievance Redresasal Committees (Apex Level Grievances Committee State Level Grievances Committee and District Level Grievances Committee) have also been notified vide notification dated 22<sup>nd</sup> January 2016

After notification of three tier Grievance Redressi Committee the summary of Grievance received on line is as under

Name of the Committee	No of Grievances Received	Grievances Resolved	Grievances pending
State Level	17	5	12
District Level	83	50	33

After going through the written reply and oral examination of the representatives of the Department the Committee desired that the latest position in respect of grievances be intimated to the committee. The committee further desired that the copy of notification be supplied to the committee.

#### 19 Labour colonies

On being asked by the Committee regarding how many labour colonies have been established in the Industrial Estates/Towns/Parks through HSIIDC. The Department replied that HSIIDC has taken up the project of the industrial labour housing at following locations.

- 1 IMT Manesar
  - (a) Phase I Completed
  - (b) Phase II under construction

After going through the written reply and oral examination of the representatives of the Department the Committee desired that the flats constructed in the industrial area should be allotted on no profit no loss basis so that all labourer may get houses

### 20 Audit Paras

After going through the written reply supplied by the Department regarding audit paras and oral examination of the representatives of the Department the Committee recommends that latest position about the audit paras may be supplied to the Committee

#### 21 Annual Administrative Report

In the reply to the questionnaire regarding annual administrative reports the department replied as under

The Annual Administrative Report for the period 2006 07 to 2011 12 has already been got printed in English and is in the process of translation to Hindi. Rest of the reports will be got prepared and got approved from CMM printed and circulated by 31 3 2017 please.

After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Annual Administrative Reports may be supplied to the Committee at the earliest

# Appendix-1

Summary of recommendations/observations of the Committee on Estimates (2017 2018)
INDUSTRIES & COMMERCE DEPARTMENT

Sr N	lo Page		5 & CONNERCE DEPARTMENT
1	2	Paragraphs	Observations
		3	4
1	27	12	After going through the written reply and oral examination of the representatives of the Department the Committee observed that the department has incurred very small part of budget amounting to rupees 11 Cr during first nine months of financial year and incurred major part of budget amounting to rupees 315 Cr during the last three months. The Committee therefore, desired that the budget should incurred judiciously spread over in the whole year.
2	29	13	so as to avoid any irregularity After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of department
3	30	14	After going through the written reply and oral examination of the representatives of the Department the Committee desired as under  (i) When the tenders for recruitment on outsourcing basis were invited  (ii) What procedure was adopted for the recruitment  (iii) The number of persons applied for, and  (iv) The name of persons given appointment  The Committee further desired that reservation policy may also be taken care
4	30	15	of in the recruitment on outsourcing basis After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied Therefore the Committee recommends that the latest position be intimated to the Committee

1	2	3	4
5	36	16	After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied Therefore the Committee recommends that the latest position be intimated to the Committee
6	37	17	After going through the written reply and oral examination of the representatives of the Department the Committee desired to know that how many cases for the loan were recommended alongwith number of persons to whom the loan was sanctioned. The Committee also recommends that all the persons whose applications are approved should be given loan.
7	38	18	After going through the written reply and oral examination of the representatives of the Department the Committee desired that the latest position in respect of grievances be intimated to the committee. The committee further desired that the copy of notification be supplied to the committee.
8	38	19	After going through the written reply and oral examination of the representatives of the Department the Committee desired that the flats constructed in the industrial area should be allotted on no profit no loss basis so that all labourer may get houses
9	38	20	After going through the written reply supplied by the Department regarding audit paras and oral examination of the representatives of the Department the Committee recommends that latest position about the audit paras may be supplied to the Committee
10	39	21	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Annual Administrative Reports may be supplied to the Committee at the earliest

## Appendix - II

Summary showing the outstanding recommendations of the Committee on Estimates relating to the years 1995 96 1996 97 2000 2001 2001 2002 2003 2004 2006 2007 2007 2008 2008 2009 2010 2011 2011 2012 2012 2013 2013 14 2014 15 2015 16 and 2016 17

Sr No	Page of the Report	Paragraphs	Further Observations/ Recommendations made by the Committee
1	2	3	4
		28	3th Report (1995 96)
	PU		H ENGINEERING DEPARTMENT
1	30 34	20	The Committee therefore desired the department to expedite and finalise the cases at the earliest alongwith the action taken against the officers/ officials who are at fault.  The Committee further desired to intimate the
			amount involved in each case
			The Committee therefore desired that the detail of the cases relating to embezzlerr ents complaints etc which are pending in various courts alongwith the amount involved be sen to the Committee
2	35 37	23	(i) The Committee therefore recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken under intimation to the Committee
			(ii) During oral examination of the representatives of the Public Health Engineering Department on 12 5 2010 a matter regarding the imprisonment of Shri Raghubir Singh Beldar Uchana Teh Narwana Disti Jind under Section 420 for the period from 8 2 2008 to 8 5 2008 came to the notice of the Committee on Estimates During the oral examination the departmental representatives

assured that it will be looked into and

Committee will be informed accordingly

1 2 3 4

The department informed the Committee vide ıts memo No 14741 PHE/B 2 dated 20 9 2010 that Shri Raghubir Singh Beldar working in the PHE Sub Division Uchana remained on long leave from 8 2 2008 to 3 5 2008 During the leave period the official was in jail due to family land dispute When the matter came in the notice of Executive Engineer he was acquitted of the charge levelled against him However the explanation of the official was called In the reply he stated that he was in jail under Section 420 due to family land dispute during the leave period The Honble Session Court vide order dated 31 3 2009 had acquitted him of the Executive against levelled hım charges PHE Division Narwana who Engineer Drawing & Disbursing Officer for pay has no knowledge about the relationship of SDE and Official The Committee went through the reply was not found of the department whice satisfactory by the Committee The department has itself admitted that official Shri Raghubir Singh Beldar Uchana Distt Jind remained on long leave from 8 2 2008 to 3 5 3008 and druing the leave period the official was in jail The Committee observed that the reply itself contradictory The Committee noted that it was very much compulsory to suspend an official for the period for which he remained in jail whatsoever reason is under the relevant Civil Services Harvana the provision of (Punishment and Appeal) Rules 1987 as was done in the case of Shri Subhash Solanki Electrician Helper working in the PHE Division No 1 Faridabad Therefore the Committee recommends that strict action be taken against the officers concerned (SDE) who are responsible for this lapse at that time and who have done a loss to State Exchequer

29th Report (1996 97)

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**HEALTH DEPARTMENT** 3 30.31 28 The Committee is of the opinion that the department should supply the details of the complaints received against the Inspectors during the last three years The Committee further is of the opinion that the detail of the cases if any instituted in any court under relevant Act/Rules during the last three years for breach of Act against any party be supplied The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act if any detected during the last three years be supplied to the Committee On 23 6 2015 the Committee also recommends that pedning Court cases may be pursued viaorously bv the department and Committee would also like to know that who is responsible for lack of official evidence in the Court in different cases pending in the Courts? Detail thereof be sent to the committee at the earliest 32nd Report (2000 2001) TOURISM DEPARTMENT 4 164 45 After oral evidence of the department the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes The Committee therefore recommends that the name of the tourist complex in which Petrol Pumps are to be installed be informed and the name of the complexes which will be closed may also be intimated to the Committee During the spot inspection the Committee observed that the building of Surkhab Tourist Complex Sirsa the complex is very old. The Committee therefore recommends that the new building with modern facilities & banquet hall be constructed The Committee further recommends that the price of liquor/beer served

in the complex may also be reduced

1	2	3	4
			The Committee therefore observed that the Tourist Complex Ottuwear is an extra liability on the department and recommends that the complex be closed
			The Committee also recommends that a banquet hall at Papaya Tourist Complex Fatehabad Blue Bird Complex at Hisar Black Bird Tourist Complex at Hansi may also be constructed
		33	3rd Report (2001 2002)
		EXCISE	& TAXATION DEPARTMENT
5	37	8	After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31 3 2002 along with amount involved in each case
			The Committee would further like to know the details of the cases which are pending in the Court and Quasi Judicial proceedings
			The Committee recommends that all out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a period of three months
			The Committee would also like to make on the spot study tour of Distilleries in the State
		3	35th Report (2003 2004)
		ENV	IRONMENT DEPARTMENT
6	12	4	(ii) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land
			(iv) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001 2002 till the finalization of the report be supplied to the Committee  The Committee would like to know the lates position

7	13	7	The Committee recommends that effective steps to check the reverse pumping of the polluted water be taken by the Environment Department under intimation to the Committee (Also observed in one of the next paras)
			The Committee would like to know the latest position
8	18	14	The efforts made in this respect may be intimated to the Committee
			<ul> <li>The Committee desired that the Department should take more effective steps to check the qualities as per norms in manufacturing of the polythene bags</li> </ul>
			(ii) The Committee further desired that the Environment Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State
			The Committee observed that the State Government has imposed ban on the manufacturing sale and usage of all plastic carry bags but the carry bags are still in use with impunity Therefore the committee recommends that the following information be submitted to the Committee
7			(i) District wise report of the number of challans isued against the violators
			(II) How many collection centre for waste plastic are there
			(III) In which Municipal Corporation Municipal councils and Municipal Committees collection centers has been set up and when they were set up and
			(iv) The number of manufacturing units of the polythene bags in the State
			The above information be submitted to the

Committee at the earlist

1	2	3	4
9	19 20	17	After oral evidence of the Department the Committee desired  (i) the Department to initimate the detail of the defaulters if any found in the sample testing along with the action taken against the defaulters and
			(ii) the Depatment to consider the matter of obtaining the samples form the distributaries/canals from which the water is used for drinking purposes for testing in the laboratories
			The Committe desired to know about the steps taken by the department to clean the polluted water of Gurgaon and Agra canals
10	21	18	(i) After examination of the Department the Committee desired that the Department should check the steps to control air pollution from the vehicles in big cities like Faridabad Gurgaon Panipat Bahadurgarh Rohtak etc
			(ii) The Committee desired the Department to take effective steps to check the pollution caused by sound
			(III) The Committee further desire to know about the norms fixed for air and sound pollution in the big cities of Haryana and steps taken by the department to control air and sound pollution
			36th Report (2006 2007)
	ום	EVELOPM	ENT & PANCHAYATS DEPARTMENT
11	6 7	2	The Committee after ascertaining the position from the above mentioned information found

that one post of Joint Director One post of Deputy Director Panchayats One post of DDPO & 26 Posts of BDPOs are lying vacant The Committee would like to know the date

1 2 3 4 since which these posts are lying vacant alongwith the reasons for not filling these posts so far The Committee therefore took a serious view and recommends that sincere efforts be made to fill up these posts without any further loss of time so that the work of the Department may not suffer and the Committee be informed accordingly The Committee would like to know the latest position 12 7 3 The Committee would like to know the nature of all the 168 complaints and the source from which these were received. The Committee would also like to know the names of the officers alongwith their designation who were found guilty and awarded punishment of warning to be careful in future or censure or their one or two increments were stopped and orders were proposed for the recovery of the amount for the loss which they were found responsible The Committee may also informed about the names & designation of the officers who have been charge sheeted under Rule 7 and 8 in 18 and 28 cases respectively The Committee recommends that strenuous efforts be made to obtain the comments/ reports from the quarter concerned as early as possible in remaining 101 cases 13 13 6 The Committee may be informed in regard to the names of the Village Panchayats districtwise to whom training have been imparted during the year 2006 07 alongwith the expenditure incurred thereon as well material i e booklet etc supplied to the Members at the time of training The Committee also recommends that post lying vacant in this institution may be filled up at the earliest The Committee would like to know the latest

position

1	2	3	4
14	14	7	During the course of oral examination it was informed by the departmental representatives that a total sanitation compaign programme was launched during the year 2000 which was sponsored by the Govt of India This programme is to be implemented in the whole State through Gram Panchayats as well as Aganwari & NGOs
			The Committee would like to know the name of district in which this compaign have been started so far and the time by which this scheme will also be started in the remaining districts of the State
			The Committee would also like to know the expenditure incurred during the current financial year 2006 07 for the construction of Sulabh Sochalya/latrines
			The Committee would also like to know the names of the 136 villages of 12 districts which have been sponsored to the Govt of India Ministry of Rural Development under Nirmal Gram Purshkar Scheme for providing of cash award
			The Committee recommends that to facilitate the general public a Community laterine/Sulabh Sochalaya be constructed near the Bus Stop/Bus Stand in every village of the State
			The Committee would like to know the latest position
15	35 36	15	The Committee would like to know the details of the Panchayats/Panchayat Samitis to whom the interest free loan was given under this scheme.  The Committee further desires to know the details of the amount spent during the year 2006 07 till the finalization of this Report.

1 2 3 4

The Committee desires that the purpose alongwith the name of the Panchayat/Samiti for which the assistance has been given be supplied to the Committee

The Committee further desired that the criteria of giving assistance to the Panchayats/Samitis be intimated to the Committee

The Committee further desired that the progress made in the development works undertaken by the department during the last three years under Revenue Earning Scheme be intimated to the Committee

16 44 16

The department informed the Committee that during the year 2003 04 an amount of Rs 1170 16 lacs 2250 00 lacs were released for the year 2004 05 and an amount of Rs 11580 00 lacs were released for the year 2005 06

The Committee desires to know the details of the Projects/institutions of Panchayati Raj benefited by distributing the funds by the department for the year 2003 04 2004 05 and 2005 06

The Committee be intimated as to whether the department has obtained the utilized certificate from the Panchayati Raj Institution in respect of the funds distributed for the development of rural areas. If the said certificates are not obtained then the reasons of not obtaining the utilization certificate be intimated.

1	2	3	4
17	45	18	The department in its written reply informed the Committee that as per the report regarding the name and addresses of persons/parties who have encroached upon property/land of the Department alongwith the action taken by this department to get the encroachment vacated during the last years. This record is available with Deputy Commissioner. For this a letter has been issued on dated 31.7 2006 to all Deputy Commissioners. As soon as the requisite report will receive the consolideated report would be available to the Committee.  The Committee desired to know the latest position in this regard.
18	45	19	The Committee desired that the department should make serious efforts to decide the cases mentioned in Annexure F completing the enquiry at the earliest under a treation to the Committee
		3	7th Report (2007 2008)
		RURAL D	DEVELOPMENT DEPARTMENT
19	18	6	After going through the reply and oral examination of the Department the Committee observed that amount was given to some those people who were not eligible for the scheme in district Fandabad Wrong verification was done by some officer intentionally Therefore the Committee is of the view that the responsibility be fixed and action be taken against the erring Officer/officials and the detailed report be submitted to the Committee with in a stipulated period
20	21	8	The Committee after going through the reply and oral examination of the Department is of the view that the details of plantation done on the waste land be supplied to the Committee  The Committee would like to know the latest
			position

1	2	3 ~	4
21	24	11 , , , ,	After going through the reply and oral examination of the Department the Committee feels that technical posts be filled up for the smooth functioning of the Department. The Committee further observed that the works of the public are being not done in time due to the shortage of staff. Therefore, the Committee desires that the districtwise details of vacant post, be supplied to the Committee and strenuous steps be taken to fill up the said posts.  The Committee would like to know the latest
20			pąsition
22	25	12 <b>37t</b>	After going through the reply and oral examination of the Department the Committee is of the view that the stern action be taken against the persons whosoever are responsible in this matter and the recovery be made. The Committee be apprised of the action taken and stage of recovery with in a limited time period.  h Report (2007 2008)
		INDUSTRIES	& COMMERCE DEPARTMENT
23	41	15	After going through the reply and the oral examination of the Department the Committee recommended that the vacant post be filled up immediately without further loss of time.  The Committee would like to know the latest position.
24	54	18	During the oral examination the Department submitted that detail of Sales Tax Exemption and subsidy of Rural Industrialization given to tiny units will be supplied to the Committee The Committee would like to know the latest position

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1	2	3	4
1			8th Report (2008 2009)
	WELF	ARE OF SO	CHEDULED CASTS AND BACKWARD ASSES DEPARTMENT
25	13	4	After going through the reply and oral examination of the representatives of the Department The Committee recommends that the vacant posts be filled up without further loss of time so that the work of the Department may not suffer
			The Committee would like to know the latest position
26	20	9	During the course of oral examination of the representatives of the department the Committee observed that department is not sure about the reservation policy for admission in the private colleges Therefore, the Committee recommends that the reservation policy for admission in the said colleges be also implemented The Committee further recommends that the full details of the letters/D O letters
			written to the various departments for implementing the reservation policy be intimated to the Committee Full details of the latest position of backlog and the latest position of reservation in Board/Corporations and Universities be supplied to the Committee  The Committee would like to know the latest
			position
27	25	10	After going through the written replies and oral examination of the representatives of the department. The Committee recommends that the latest position of recovery from the delinquent officers/officials be supplied to the Committee.
			The Committee would like to know the latest position

1	2	3	4
28	26	12	After examining the material supplied by the department and oral examination of the representatives of the department the Committee observed that budget provision under the said scheme is insufficient. Therefore, the Committee recommends that a provision of 30 crore rupees be made for this scheme and the amount of 10 thousand for repair of house be increased to rupees 20 thousands
			The Committee wants to know about the provision of financial assistance given for the repair of house. The Committee also want to know whether the department has taken any steps for increasing the financial assistance for the repair of house from 10000 to 20000.
29	26	13	During the oral examination of the representative of the department the Committee observed that the amount under the Indira Gandhi Priyadarshini Viwah Shagun Yojana is not provided to the applicants in time There is a great backlog in the disbursement of said amount Therefore the Committee recommends that the amount of Indira Gandhi Priyadarshini Viwah Shagun Yojana be provided to the applicants in time in
			future and backlog be fulfilled at the earliest The Committee desired that the latest position regarding the Indira Gandhi Priyadarshini Viwah Shagun Yojna be supplied to the Committee
30	26	15	By examining the material supplied by the department and oral examination of the representatives of the department. The Committee observed that the number of beneficiaries under the said scheme is decreasing whereas the same must be

1 2 3 4 increased as the number of S.C. students is Therefore increasing dav by day Committee recommends that the reasons for decreasing the numbers of beneficiaries be investigated and the results thereof be supplied to the Committee The Committee would like to know the latest position 38th Report (2008 2009) TOURISM DEPARTMENT 31 36 19 After going through the written reply supplied by the department and oral examination of the representatives of the department the Committee recommends that all the vacant posts be filled up as early as possible to avoid any adverse effect on the business of the department and after restructuring the Committee be informed about it 32 39 20 During the oral examination the representatives of the department informed the Committee that the Badkhal Lake and Suraikund lake have been dried up The Committee recommends that the solution of the said problem be carried out with the coordination of two three departments. The representatives of the department further informed the Committee that there are 832 rooms and 1831 beds in the complexes of the Department/Corporation Out of which 334 rooms will be renovated from 2008 to 2009 178 rooms have been renovated during the last two years The Committee recommends that the furniture of good quality be provided in the complexes to attract the more and more

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tourists and to increase the occupancy and

profit of the tourist complexes

1	2	3	4
			9th Report (2010 2011) & TAXATION DEPARTMENT
33	15	4	After going through the written reply and oral examination of the representatives of the department the Committee recommends that as and when a decision of the Hon ble Court on the entry tax is pronounced the same be brought to the notice of the Committee
			The Committee would like to know the latest position
34	10	PUBLIC HEA	Oth Report (2011 2012) LTH ENGINEERING DEPARTMENT  After going through the written reply and oral examination of the representatives of the Department the Committee desired to know the justification of the demand of new posts which the department has sent to the Government
			The Committee would like to know the latest potition
35	12	4	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the vacant posts must be filled up without further loss of time so that the work of the Department may not suffer The Committee may be informed about it
			The Committee would like to know the latest position as on
36	13	5	During the course of oral examination it came into the notice of the Committee that there are such Dhanies where water facility has not been provided. Therefore the Committee desired to know full details of the number of such Dhanies which have requested for providing the drinking water along with the numbers of such Dhanies to which the drinking water has not been made available even after their request.

1	2	3	4
			The Committee would like to know the latest potition
37	16	6 (a)	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the complete details about the action taken in the matter of complaints received and enquiry conducted regarding the irregular ities /embezzlement/ misappropriation of funds against the officers /officials of the department during the last three year may be provided to the Committee The Committee also want to know about
			the number of such cases which has been disposed off at department level
		(b)	The Committee recommends that the latest position of the Courts Cases along with its details may also be provided
			The Committee would like to know the latest position
38	20	9	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Committee may be informed about the latest position about the audit paras/objection raised by the audit parties and also provide the detailed information about it
			The Committee would like to know the latest position
39	25	10	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the amount of loss occurred and the

1	2	3	4
			amount of recovery made so far may be intimated to the Committee along with the full details about the number of persons who have been punished so far
			The Committee would like to know the latest position
40	25	11	While discussion in the oral examination it came into the notice of the Committee that the Taps fitted on the water supply generally are removed by the mischievous persons so the Committee recommends that the technical wing of the department should develop such type of taps which can not be removed easily
41	25	12	While discussion in the oral examination it came into the notice of the Committee that there is no provision of drinking water in the unauthorized Colonies Drinking water is a basic human need Therefore the Committee recommends that a proposal regarding the setting up of Stand Posts in these Colo es may be sent to the Hon'ble Chief Minister
			The Committee would like to know the latest position
		41	st Report (2012 2013)
		IRRI	GATION DEPARTMENT
42	21	7	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department take prompt action to fill up the vacant posts and also recommends that the department may sent reminders to the recruiting agency for filling up these posts so as to avoid any adverse effect on the working of department. The Committee may also be informed accordingly. The Committee would like to know the latest position.

1	2	3	4
43	30	9	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the list of projects pending for providing water to the Public Health Engineering Department for supplying drinking water to the villages/towns and cities till 1 7 2012 may be supplied to the Committee
44	30	10	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the list of industries where the water is being provided by the department and also list of industries whose demand for water is pending may be supplied to the Committee Thereafter the Committee will conduct on spot study/visit
45	35	12	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the details of stude installed in the Indri, Karnal and Gharounda area on Yamuna river The Committee further wants to know the reasons of not desilting the drain across the villages Juan Chitwana, Khulheri and Badwasni since 1998 and also recommends to desilt this drain
46	35	13	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position in regard to maintenance of Canals may be provided to the Committee
47	39	14	After going through the written reply and oral examination of the representatives of the Department the Committee recommends

1	2	3	4
48	40	15	that the department may provide the details of projects which has been completed. The committee will visit these projects to examine the work.  After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may raise objection with the HP govt on the issue of polluting water bodies and the Committee may be informed.
49	41	16	accordingly about the development in this case
70	-71	10	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the details of pending complaints which has not been decided till now
50	53	17	After going through the written reply and oral examination of the representatives of the Department the Committee wants to know whether the department has taken any disciplinary action against the officers / officials who were found responsible for the Audit Paras
51	56	18	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the information on the following points  1 Total Machinery with the department, 2 Machinery in working condition and
			3 Machinery lying unused
52	60	19	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position on the issue of loss/shortage may be provided to the Committee

1	2	3	4
53	60	20	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest
		4	12nd Report (2013 14)
		ENVI	RONMENT DEPARTMENT
54	15	4	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the vacant posts be filed up without further loss of time so that the work of the Department may not suffer
55	15	5	After going through the written reply and oral examination of the representatives of the Department the Committee desires to know that how much hazardous waste has been lifted from the factories alongwith the quantum therof
			(ii) The Committee further desires that the copy of guidelines given by the Hon 'ble Supreme Court be provided to the Committee in respect of hazardous waste
56	16	6	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the details of the studies got conducted by the various agencies be provided to the Committee alongwith the preventive measure adopted by the department to clean the environment
57	16	7	After going through the written reply and oral examination of the representatives of the Department the Committee desires that the department should supply the details of pending cases alongwith month vise details of the cases settled during the period from January, 2013 to date i.e. up to July, 2013

1	2	3	4
58	16	8	During oral examination the department representatives stated that the regular checking of Common Effluent Treatment Plants(CETP) is being conducted by the department and wherever there is any problem the notices are issued for its improvements. After going through the reply and oral examination of the Department the Committee desires that the details of the checking conducted by the department during the last two years be provided to the Committee.
59	17	9	After going through the reply and oral examination of the Department the Committee desires that copy of notification regarding brick kiln units be provided to the Committee
60	17	10	After going through the written reply and oral examination of the representatives of the Department the Committee desires that the department should intimate the names of the places where the STPs have been set up and cases in which action has been taken up
61	17	11	During the oral examination a point came to the notice of the Committee that Yamunanagar Thermal Plant discharges ash and is polluting the environment on this issue Department said that they would take up this issue with the Power Department After this the Committee recommends that after taking up this matter with Power Department, the progress report be provided to the Committee
62	18	-	After going through the written reply and oral examination of the representatives of the Department the Committee desires to know that the number of persons who have applied for seting up of industries during the years 2009 2010 and 2011 togetherwith the number of persons to whom N O C were issued alongwith the number of those out of the said persons who have again applied for N O C

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1	2	3	4
63	18	13	After going through the written reply and oral examination of the Department the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest
			43rd Report (2014 15)
		7	COURISM DEPARTMENT
64	13	6	(i) After going through the written reply and oral examination of the representatives of the department the Committee desired to know the names of the posts which have been abolished on the recommendations of the Board of Directors togetherwith the names of the new posts, which have been created
			(ii) The Committee further recommends that the vacant posts may be filled up at the earliest so that the work of the department may run smoothly and the Committee may be informed accordingly
65	15	7	(i) After going through the written reply and oral examination of the representatives of the department the Committee recommends that loss may be checked by the department and department may suggest the measures to check the said losses and its complete report may be supplied to the Committee within three months
		`	(II) The Committee further desired that the Complexes which are running in loss may be relieved therefrom and concrete measures may be adopted to check the losses
66	17	8	After going through the written reply and oral examination of the representatives of the department the Committee recommends that the sincere efforts may be made to increase the occupancy of the Tourist Complexes so that profit may be earned therefrom The necessary steps may be taken in this regard

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67	18	9	After going through the written reply and oral examination of the representatives of the department the Committee desired to know as to whether any irregularities and shortcomings have been found during the checking conducted from time to time, if so, the action taken by the department and its full detailed report may be submitted to the Committee
68	22	10	After going through the written reply and oral examination of the representatives of the department the Committee recommends that the latest position of those replies of the department in which reminders have been given and replies have not been received so far may be submitted to the Committee
69	22	11	After going through the written reply and oral examination of the representatives of the department the Committee recommends that latest position of the above mentioned audit paras may be forwarded to the Committee
70	23	12	After going through the written reply and oral examination of the representatives of the department the Committee desired to know the number of officers and officials against whom departmental action has been taken. The latest position supplied to the Committee
71	24	13	After going through the written reply and oral examination of the representatives of the department the Committee recommends that the necessary correspondence may be made with the Government of India for granting 3, 4 or 5 stars status to the various such Tourism Complexes of Tourism department of Haryana which fulfill the norms of 3, 4 or 5 stars category, to attract the foreign Tourists

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72	25	14	After going through the written reply and oral examination of the representatives of the department the Committee recommends that the Handloom Mela may be organised at Panipat and a Craft Mela may be organised near Kala Amb on the pattern of Suraj Kund Craft Mela The action taken in the matter be informed to the Committee
73	25	15	By examining the annual administrative report for the year 2004 05 supplied by the department and oral examination of the representatives of the department it came into the notice of the Committee that a demand of 10 000 rooms was placed with the department Therefore the Committee desired to know as to how many rooms were occupied in 2010 at Delhi during Common Wealth Games
74	25	16	By examining the material supplied by the department and oral examination of the representatives of the department the Committee observed that the some patrol pumps being operated by the tourism department are running in loss Therefore, the Committee recommends that the department may conduct checking of these patrol pumps at its own level and detect the reasons for which these patrol pumps are running in loss and suggest the measures for bringing them into profit and its complete report may be submitted to the Committee

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			,	44 <sup>th</sup> Report (2015 16) AGRICULTURE DEPARTMENT
	75	18	13	(i) After going through the written reply and oral examination of the representatives of the Department the Committee desires to know the reasons for not utilizing the budget allotted for some important schemes of government till now
				(ii) The Committee also desire to know, the amount released to farmers for subsidy on the agriculture equipments etc from the total budget allotted for this purpose during the last five years
	76	20	14	After going through the written reply and oral examination of the representatives of the Department the Committee observed that Haryana is an Agriculture State but the Department could not utilize the funds released by the Centre Government for agriculture schemes Therefore the Committee desires to know the reasons for not utilizing the funds released by the Central Government
	77	25	15	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of department
-	78	25	16	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that district wise report be submitted to the Committee about the Staff appointed by outsourcing policy in the field offices

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79	28	17	After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied Therefore, the Committee recommends that details of the total amount involved in these cases be sent to the Committee The Committee also desire to know the action taken against the officials/ officers found responsible
80	29	18	After going through the written reply and oral examination of the representatives of the Department the Committee further recommends that the name and addresses of fifteen farmers and fifteen sellers of pesticide who have given training by the department under the announce programme
81	30	19	During the oral examination the Committee was informed by the departmental representatives that the sampling work about the soil health cards has almost been completed in the Hissar and Sirsa districts. But the Committee feels that sampling work has not been done properly by going to the fields. Therefore the Committee recommends that full details about the sampling work of the above said districts be supplied to the Committee.
82	35	20	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department provide the information on the following points during the year 2013 and 2014  (i) How many cases logged against the dealers/distributors who sold substandard
			seeds and pesticides to the farmers,  (ii) How many sellers have been punished,
			(iii) How many license have been cancelled, and
			(iv) How many guility are acquitted due to negligence of officers/officials of the Department

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83	37	21	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that district wise information about the functioning Rain Harvesting Structures, be provide to the Committee
84	40	22	After going through the written reply and oral examination of the representatives of the Department the Committee desired that a detailed report about financial irregularities found during the checking, be supplied to the Committee The Committee also recommends that action taken report against the officials/officers involved be also sent to the Committee
85	41	23	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest
86	41	24	After going through the written reply supplied by the Department regarding Audit paras and oral examination of the representatives of the Department the Committee recommends that latest position about the audit paras may be supplied to the Committee
87	41	25	During oral examination of the Department it come to the notice of the Committee that a person/dealer at Jhajjar is selling duplicate fertilizer by the name of organic fertilizer. On this department was asked to submit the report after the enquiry. The department assured to submit the detailed report within 15 days. But the report is still awaited till the finalization of this report. Therefore the Committee recommends that report be submitted at the earliest as possible.

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			45 <sup>th</sup> Report (2016 17) Health Department
88	18	16	After going through the written reply and oral examination of the representatives of the Department the Committee observed that the amount has been shown nil in the column of expenditure of some schemes Therefore, the committee recommends that detailed report for showing the expenditure nil be submitted to the committee within three months
89	22	17	After going through the written reply and oral examination of the representatives of the Department the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department
90	25	18	During the course of oral examination by the committee the departmental representatives informed the committee that the recruitment procedure on outsourcing basis will be completed within one and a half month. The committee therefore, recommends that after making the recruitments a report be submitted to the committee.
91	26	19	After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied. The committee, therefore, recommends that latest report be submitted to the committee alongwith C H C, Gharaunda (Karnal)
92	27	20	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position may be submitted to the committee
93	28	21	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the rate of infant mortality for male and female infants be submitted separately

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94	30	22	After going through the written reply and oral examination of the representatives of the Department the Committee desired that details about the official foreign visits undertaken by employees of health department together with the expenditure incurred thereon be submitted to the committee within three months,
95	31	23	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that action taken report in regard to encroachment of C H C Kharkhoda, P H C Nagina and C H C Hodal be submitted to the committee
96	36	24	During the course of oral examination of the departmental representatives it came to the notice of the committee that P H C for village Barsat and Chaura in Gharaunda Constituency were sanctioned during the year 2002 but the same has not been started so far The committee, therefore, recommends that a detailed report in this regard be submitted to the committee within three months
97	37	25	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position about the audit para may be supplied to the committee
98	37	26	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the annual administrative report may be supplied to the committee at the earliest

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